## Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of the Meeting of NC-V meeting due for 02.07.2009 but actually held on 09.07.2009

The Meeting No. 14/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 02.07.2009 but actually held on 09.07.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Dy. Director	R.O, TC, Noida
3.	Sh. J.D.Giri, Nominee, AEPC	AEPC
4.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
5.	Sh. Kuldeep Singh, Asstt. Director	MSME
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

## (TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 14/84-ALC3/2009 MEETING DATE : 02.07.2009

Case No.:7/2/84-ALC3/2009	Party Name:CHHOTANAGPUR ROPE WORKS PVT.LTD.	Meet No/Date:14/84-ALC3/2009 02.07.2009	Status: Deferred
HO File :01/84/050/00483/AM09/	RLA File :02/24/040/00287/AM09/	Lic.No/Date:0210125065	Defer

			31.03.2009	Date:06.08.2009		
1	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed					
	that applicant firm were called for p	ersonal hearing but nobody atten	ded the meeting. In view of the	nis Committee		
	decided to give another date for P	H to the applicant firm and defer t	he case.			
	The case stands defe	erred for re-listing on 06.08.2009.				

		\	Meet No/Date:14/84-ALC3/2009 02.07.2009	Status: Approved
	HQ File :01/84/050/00028/AM10/		Lic.No/Date:0510240647 30.04.2009	
Decision: The Committee considered the case as per agenda alongwith other relevant papers detailed deliberations in consultation with representatives of technical authorities present in the decided to ratify the advance authorization issued in this case as applied by the firm.  The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				n the meeting

Case No.:8/10/84-ALC3/2009	3	02.07.2000	Status: Approved
HO File :01/84/050/00041/AM10/	RLA File:06/24/040/00005/AM10/	Lic.No/Date:0610015559	

,	26.05.2009	
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per Appendix 34(A) submitted by the firm, the import item at S.No.1, 2 & 3 have been sought for Net+5% wastage. The Committee after detailed deliberation in consultation with technical authorities present in the meeting felt that there is no wastage involved in this process, hence, decided that import item at S.No.1, 2 & 3 may be allowed on net to net basis with accountability clause. Similarly, the import item at S.No.4, 5 & 6 may also be allowed on net to net basis with accountability clause. The description of import item No.5 may be amended to read as "Relevant Glass" Crystals".

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/10/84-ALC3/2009		02.07.2000	Status: Approved
HQ File :01/84/050/00042/AM10/		Lic.No/Date:0510242368 27.05.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm. The Committee also noted the change in style No. and decided to modify the same as requested by the applicant firm. The Style No. '123300' mentioned on the export item may be amended to read as '123870'.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

## Manual agenda cases

Case No.237	M/s Vigneshwara Exports Ltd., Mumbai
NC 14/10 dt. 02.07.2009	F.No. 01/84/50/157/AM-09/DES-V
•	norms against Advance Authorization No. 0310474696 Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of (MSME) and comments are awaited from them. It was therefore decided to await comments from them and defer the case for re-listing on 06.08.2009.

Case No.238	o.238 M/s Saivana Exports Pvt. Ltd., New Delhi	
NC 14/10 dt. 02.07.2009	F.No. 01/84/50/27/AM-10/DES-V	
Ratification of input output norms against Advance Authorization No. 0510240646		
dated 30.04.2009 – under F	Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the CAD/CAM, Calculation, measurement submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.239	M/s Florals India, Jaipur	
NC 14/10 dt. 02.07.2009	F.No. 01/94/180/763/AM-09/PC-4	
Regarding grant of DFRC Licence.		

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that this case has been received from PC-IV Section. This is a DFRC licence. The Committee observed that the bifurcated Qty. of Silk & backing fabric has been given accordingly, the net content of Silk can be finalized by R.A. As regards type of Silk, applicant firm has stated that type of silk in this case is Dupion Silk Yarn. As per SION at S.No. J-123, there are two options for the description of import item i.e Dupion Silk Yarn may be either gummed and untwisted or degummed and twisted. Further, if the import item sought is gummed and untwisted, the Qty. of Dupion Silk Yarn is 1.39 kg/kg content in the export product and similarly, if the import item sought is degummed and twisted, the Qty. of Dupion Silk Yarn is 1.05 kg/kg content in the export product. Even if the both the items of Dupion Silk Yarn is sought, the Qty. of silk can be bifurcated and such total Qty. of Dupion Silk in the export product be accounted for. On going through the relevant details, it is clear that export product is covered under SION, J-123. In view of this, Committee decided that R.A may decide the DFRC case accordingly. With this observation, case may be referred back to PC-IV Section for their necessary action.

Case No.240	M/s Arra Garments, Coimbatore	
NC 14/10 dt. 02.07.2009	F.No. 01/84/50/262/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 32100386215		
dated 22.08.2008 – under F	Para 4.7 of HBP (Vol.I) 2004-2009.	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/06/2009-10/Hosy. dated 25.06.2008 in partial modification of its earlier decision as detailed below:

Export Product	Import Item	Qty. allowed	
Men's polo	100% polyester microfibre fabric, GSM-120+/-10	2.41	Sq
shirts made of	colour stone. (for 500Pcs)	mtrs./Pc	
100%	100% polyester microfibre fabric, GSM-120+/-10	2.41	Sq
polyester	colour navy. (for 500Pcs)	mtrs./Pc	
microfibre	100% nylon taffeta fabric of relevant width, GSM-	2.33	Sq
fabric and	120+/-10 colour stone. (for 500Pcs)	mtrs./Pc	
nylon taffeta	100% nylon taffeta fabric of relevant width, GSM-	2.33	Sq
fabric, Style	120+/-10 colour navy. (for 500Pcs)	mtrs./Pc	
No. 2284	Poly/cotton collar ribs, colour stone (for 500Pcs)	500 Nos.	
	Poly/cotton collar ribs, colour navy (for 500Pcs)	500 Nos.	
	Poly/cotton cuff ribs, colour stone (for 500Pcs)	1000 Nos.	
	Poly/cotton cuff ribs, colour navy (for 500Pcs)	1000 Nos.	
	Poly/cotton waist ribs, colour stone (for 500Pcs)	500 Nos.	
	Poly/cotton waist ribs, colour navy (for 500Pcs)	500 Nos.	
	Nylon coil open end zipper of relevant length,	1000 Nos.	
	colour stone (for 500Pcs)		
	Nylon coil open end zipper of relevant length,	1000 Nos.	
	colour navy (for 500Pcs)		
	Nylon coil close end zipper of 10" length, colour	500 Nos.	
	stone (for 500Pcs)		
	Nylon coil close end zipper of 10" length, colour navy (for 500Pcs)	500 Nos.	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.